

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 112**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 02.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP:

Mr. Dhruvad Das, Ms. Tanvi Jain, Advs. with Mr. Sanyam Goel, Mr. Mohd. Nazim Khan, PCS for RP  
Ms. Janhvi Bhasian, Ms. Priyanka Anand, Advs. for RP

Mr. Abhishek Anand, Mr. Anant A. Pavgi, Advs. for RP  
Mr. Siddharth Banthur, AR for CoC

For the respondent

Ms. Sowmya Saikumar, Mr. Harsh Vardhan, Advs.  
Mr. Hardik Luthra, Adv.

Ms. Sujatha Balochander, Mr. S. Gupta, Mr. Poojan Kapoor, Ms. Shikha Mendiratta, Mr. Rajat Bhatia, Advs. for CA-1477 & 1478/2019

Mr. Mansumyer Singh, Adv.

Mr. M. K Garg, Mr. B.L Satija, Advs. for R-2

Ms. Nidhi Mehrotra, Ms. Sujata Rao Ayde, Mr. Mayank Sharma, Advs. for Mr. Deepnath Sharma in CA-1361/19

Mr. Vineet Kr. Girotra, Mr. Mewa Singh, suspended directors in person

Mr. Manish Paliwal, Ms. Aliya D., Mr. Ashutosh Kumar, Mr. Vikas Kumar, Advs.

Mr. Ravi Sikri, Mr. Vivek Sinha, Mr. Vivek Malik, Mr. Kartikeya Jain, Mr. Himanshu, Advs. for R-4 & 10

Mr. Niloptpal Shyam & Shivali, Advs. for Resolution Applicant

Mr. Sudeep D. Cecil, Ms. Pallavi Tayal Chaddha, Advs. for R 1 & 2

Mr. Vijay Nair, Adv. for R3 & 9

Mr. Nitin Bhatia, Adv. for PTVC

Mr. Mayank Mishra, Ms. Pallavi Kumar, Advs.

**ORDER**

**CA-1361, 1365, 1476, 1477 & 1478(PB)/2019:-**

The present applications have been filed by claimants who are the allottees/joint allottees. The applicants state that their claims were rejected by the Resolution Professional on the ground of delay. It is further stated that the application considering resolution plan is pending consideration before the Adjudicating Authority and in view of the same the claims of the financial creditors can be accepted and adjudicated by the RP. The delay in filing of claims is not intentional and many applicants were unaware of the CIRP and filing of claims.

Considering the submissions made by the counsels and documents on record. The RP is directed to accept claims and adjudicate the same as per law.

All the aforesaid applications are disposed of.

**CA-1225(PB)/2019:-**

Mr. Mewa Singh and Mr. Vineet Kr. Girotra are present in person and submit that they have not filed any objections or any application which is pending before this Bench. They request that they should be exempted from appearing personally. Their presence is dispensed with.

All the pending applications are listed for 29.08.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**